

(CWCs) Juvenile Justice Boards (JJBs), etc. This SOP lays down the uniform guidelines for expediting the search and rehabilitation of missing child.

In order to reach out to all the children in distress, a 24X7 toll-free child helpline 1098 *i.e.* CHILDLINE is operated through NGOs. CHILDLINE 1098 provides emergency outreach services to children in difficult circumstances. The Ministry of Women and Child Development has also established 33 Railway Childlines in major railway platforms all over the country. Railway Childlines provide emergency service for children in need of care and protection. These Child Help Desks/Kiosks/Booths are receiving, rehabilitating and restoring children. The Government of India has also designed special training programmes for senior police officers to train and sensitise on issue of missing/recovered children and their rehabilitation.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

The Ministry of Home Affairs has issued advisory dated 25.06.2013 advising States/UTs to file FIR in case of Missing Children in pursuance of direction of Hon’ble Supreme Court in the matter of W.P. (Civil) No. 75 of 2012.

Ministry of Home Affairs has issued several other advisories for combating crimes against children. These advisories are also available on www.mha.gov.in.

Amendment to CrPC

3732. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken steps to implement the recommendations of the 268th Law Commission report on bail, especially on the proposed amendments to the Criminal Procedure Code;

(b) if so, what steps have been taken by Government to implement the proposed amendments; and

(c) if not, what steps Government intends to take on the report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As the criminal laws and criminal procedure are in the Concurrent List in the Seventh Schedule to the Constitution of

India, recommendations made in the 268th Report of the Law Commission of India has been forwarded to all the State Governments/UTs for their views/comments.

Protection to journalists

3733. SHRIMATI VANDANA CHAVAN:

SHRI HUSAIN DALWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ministry is collecting statistics about cases of attack on journalists across the country, if so, year-wise, State-wise and Union Territory-wise details of attacks during the last three years;

(b) if Government is not collecting these statistics, the reasons therefor;

(c) the number of cases in which FIRs have been registered, chargesheets filed, trials initiated, convictions or acquittals during the period;

(d) whether Government is issuing an advisory to offer/provide better protection to journalists, if so, the details thereof and if not, reasons therefor; and

(e) the steps taken by Government to prevent such attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) State-wise and Union Territory-wise details of the cases registered and persons arrested under attacks on media persons causing grievous hurt (under section 325, 326, 326A and 326B IPC) are given in the Statement (*See* below). Presently, National Crime Records Bureau (NCRB) collects this information through Monthly Crime Statistics. However, NCRB has designed a new format to collect data on annual basis for Crime in India 2017 report onwards.

NCRB has no information on charge sheet filed, trial initiated, convictions or acquittals. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including journalists rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. An advisory on safety of journalists has been issued to States/UTs on 20th October, 2017, which is available at the Ministry of Home Affairs' website viz. www.mha.gov.in.